

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE, RAMANATHAPURAM.

Present: Thiru.R.Shanmuga Sundaram, B.Com.,L.L.B.,
Principal District Judge,
Ramanathapuram.

Sub: Computerization of the Subordinate Courts in Ramanathapuram District – Warranty of Computers and other IT peripherals are expired – Annual Maintenance Contract for the year 2022-2023 – Quotations Called for– Orders - Issued – Reg.

Ref: Office Note Order of this Court, Dated: 03.03.2022.

ORDER:

Dated: 03.03.2022.

Quotations are invited from the indenting firms having valid GST and TAN number to enter into Annual Maintenance Contract (AMC) for the following Computers and IT Peripherals as follows.

Sl.No.	Item Name	Brand	Model	No. of Items.	Total Cost of the Items
1	Server	HP	Proliant ml350 gen9	2	510000
2	Desktop	Dell	Optiplex 3020 MT	27	727650
3	Desktop	Acer	Veriton M200	1	27878
4	Printer	Samsung	ProXpress M3310ND	2	18334
5	Printer	Samsung	ProXpress M3320ND	2	18334
6	Printer	Samsung	SLM2826ND	7	64169
7	Dot Matrix Printer	Epson	LQ-1310	7	73150
8	UPS	RPC 1KVA	OL1000-30	1	7230
9	UPS	RPC 600 VA	600VA LIA UPS	7	132160
10	Network Switch	Cisco	C2960	3	164475

Quotations must be superscribed “Quotation for Annual Maintenance Contract” and should be addressed to the Principal District Judge, Ramanathapuram either personally or through authorized agents by post on or before at 05.45 P.M of 14.03.2022. Quotation received after the specified date and time will not be entertained and the Principal District Judge, Ramanathapuram reserve every right to reject any estimates / quotations without assigning any reason thereof. ..2..

Terms & Conditions:-

- 1) The firms will submit their written undertaking for providing support and comprehensive maintenance of the said items for a period of One year.
- 2) The firms will submit the Profile, Annual Turnover, detailed quotation containing the address, Name of the Office with email ID and Mobile Numbers.
- 3) The firms shall have a proper complaint call-registration procedure and provide traceability of all complaints.
- 4) UPS battery, DMP Head, in case of physical damages if any, should be covered under Annual Maintenance Contract (AMC).
5. The Annual Maintenance amount shall not exceed the 10% of the Total cost of the Items mentioned above.
- 6) Annual Maintenance Charges of said items should be inclusive of GST or any other charges, in the following format:-

Sl.No.	Item Name	Quantity	Charges Per Item	GST or any other charges	Total Charges per item

Signed.R.Shanmuga sundaram
Principal District Judge,
Ramanathapuram.

To:

- 1.Publish Through District Court Website.
- 2.Notice Board of this court.

Copy to:

- 1.The File
- 2."B" Section.